

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27701/2025

[Arising out of impugned final judgment and order dated 10-04-2025 in SA No. 1120/2024 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHAIRAV NATH SINGH & ORS.

Respondent(s)

(IA No. 236315/2025 - CONDONATION OF DELAY IN FILING AND IA No. 236319/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Namit Saxena, AOR
Mr. Abhinav S Agarwal, Adv.
Ms. Avni Singh, Adv.
Mr. Awnish Maithani, Adv.
Mr. Udit Arora, Adv.

For Respondent(s) :Mr. Ujjawal Satsangi, Adv.
Mr. Karan Verma, AOR

Mr.C.Lakshman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order is made absolute.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)